

**Central Administrative Tribunal
Principal Bench, New Delhi**

C.P.No.134/2007 in O.A.No.2455/2003

Thursday, this the 6th day of September 2007

**Hon'ble Shri Shanker Raju, Member (J)
Hon'ble Smt. Chitra Chopra, Member (A)**

Hari Prasad
S/o Shri Man Singh
R/o House No.201, B-1
Tuglakabad,
New Delhi-44

..Applicant

(By Advocate: Shri M.K. Bhardwaj)

Versus

Shri Mahi Kapoor & others through

1. Shri Mahi Kapoor
General Manager
West-Central Railway
Jabalpur (MP)
2. Shri K.K. Atal
Divisional Railway Manager
DRM Office
WCR, Kota Division,
Rajasthan

..Respondents

(By Advocate: Shri R.N. Singh for Shri Shailender Tiwary and
CLO, Babu Lal, Departmental Representative)

O R D E R (ORAL)

Shri Shanker Raju:

In the light of payment received by the applicant without any protest, we do not find any justification for further continuation of these contempt proceedings. However, if any amount is not paid in accordance with the directions of the Tribunal, the same should be agitated by way of a representation, which shall be considered by the respondents.

2. With this, CP stands disposed of. Notices are discharged. No costs.

Chitra Chopra
(Chitra Chopra)
Member (A)

S. Raju
(Shanker Raju)
Member (J)

/sunil/